BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 79/2025
IN
ORIGINAL APPLICATION NO. 16/2014

IN THE MATTER OF:

HAZI ARIF ...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS ...RESPONDENTS

INDEX

S.NO	PARTICULARS	PAGE NO.
1.	Affidavit on behalf of Ghaziabad Nagar Nigam	1-4
2.	**Annexure A-1** Copy of the Order dated 17.05.2023 passed by the Hon'ble Supreme Court	5-6
3.	**Annexure A-2** Copy of the Order dated 18.08.2023 passed by the Hon'ble Supreme Court	7
4.	**Annexure A-3** Copy of the Notification dated 25.09.2024 published in the Official Gazette	8-9
5.	**Annexure A-4** Copy of the letter dated 28.10.2024 issued by the Principal Secretary, Government of Uttar Pradesh	10-11
6.	**Annexure A-5** Copy of the letter dated 11.05.2026 issued by the Executive Engineer, Ghaziabad Nagar Nigam	12-13

FILED BY

MALAK BHATT
;AD NAGAR NIGAM
IZAMUDDIN EAST,
NEW DELHI 110013
E: malak@malakbhatt.com | M: +919650592002

NEW DELHI
21.05.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 79/2025
IN
ORIGINAL APPLICATION NO. 16/2014

IN THE MATTER OF:

HAZI ARIF **...APPLICANT**

VERSUS

STATE OF UTTAR PRADESH & ORS **...RESPONDENT**

AFFIDAVIT ON BEHALF OF GHAZIABAD NAGAR NIGAM

I. Vipul Kumar S/oNirmal Prasad aged about 32 years posted as Executive Engineer at Ghaziabad Nagar Nigam, do hereby solemnly state and affirm as under:

1. That I am the Authorized Signatory/Representative of Ghaziabad Nagar Nigam and as such am competent to swear the present Affidavit.

2. The captioned Execution Application has been filed seeking compliance of the Order dated 10.02.2023 passed in O.A.No. 16/2014 in Order dated pertaining to certain illegal constructions in the buffer zone of Sahibabad drain No.1 and discharge of untreated sewage and waste.

3. In this regard, this Hon'ble Tribunal issued notice in the said Application. Accordingly, the present affidavit is being filed in compliance with the directions of this Hon'ble Court.

4. It is submitted that Ghaziabad Nagar Nigam had undertaken action in compliance with the orders passed by this Hon'ble Tribunal with respect to Sahibabad Drain No. 1 and constructions thereon. However, certain entities including Tata Steel Limited and M/s Country Inn and Suites challenged the orders passed by this Hon'ble Tribunal before the Hon'ble Supreme Court of India. That the Hon'ble Supreme Court in Civil Appeal No. 3639/2023 titled *M/s Tata Steel Limited v. Hazi*

NOTARY NEELAM ... ADVOCATE DELHI REGD. NO. ... EXPIRY DT 01/09/20... GOVT. OF INDIA

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

Arif & Ors., vide Order dated 17.05.2023, was pleased to direct that no coercive action shall be taken against the Appellant for non-compliance of the order impugned therein.

Copy of the Order dated 17.05.2023 passed by the Hon'ble Supreme Court is annexed herewith and marked as **Annexure A-1**.

5. That similarly, the Hon'ble Supreme Court in Civil Appeal arising out of Diary No. 25545/2023 titled *M/s Country Inn and Suites v. Hazi Arif & Ors.*, vide Order dated 18.08.2023, was pleased to direct that no coercive action shall be taken against the Appellant therein for non-compliance of the impugned order.

   Copy of the Order dated 18.08.2023 passed by the Hon'ble Supreme Court is annexed herewith and marked as **Annexure A-2**.

6. That it is further submitted that thereafter, the Government of Uttar Pradesh issued Notification No. 4675/77-4-24 dated 25.09.2024 under proviso to Article 243-Q(1) of the Constitution of India, whereby the "Uttar Pradesh State Industrial Development Area" was specified as an "Industrial Township", having regard to the municipal services being provided by the Uttar Pradesh State Industrial Development Authority (UPSIDA) in the said area.

   Copy of the Notification dated 25.09.2024 published in the Official Gazette is annexed herewith and marked as **Annexure A-3**.

7. That pursuant to the aforesaid Notification dated 25.09.2024, the Principal Secretary, Government of Uttar Pradesh, Industrial Development Section-4, issued a communication dated 28.10.2024 addressed to the Chief Executive Officer, UPSIDA, clarifying that all industrial areas of UPSIDA had come outside the jurisdiction of Municipal Bodies/District Panchayats and that UPSIDA would thereafter be responsible for maintenance and provision of municipal services including cleanliness, garbage collection/disposal, drainage, sewage disposal and maintenance within the industrial areas.

NOTARY NEELAM SHARMA ADVOCATE DELHI REGD. NO.: 8227 EXPIRY DATE 01/09/2030 GOVT. OF INDIA

अधिशासी अभियन्ता गाजियाबाद नगर निगम

8. That the aforesaid communication further records that UPSIDA is required to provide regular maintenance and municipal services on a self-financing basis by collecting fees from allottees in industrial areas.

Copy of the letter dated 28.10.2024 issued by the Principal Secretary, Government of Uttar Pradesh is annexed herewith and marked as **Annexure A-4**.

9. That thereafter, the Executive Engineer, Ghaziabad Nagar Nigam, addressed a communication dated 11.05.2026 to the Law Superintendent, Ghaziabad Nagar Nigam, inter alia recording that:
   a. the matter pertains to covering of Sahibabad Drain No. 1 and dumping of industrial waste into the drain;
   b. certain establishments including Tata Steel and Country Inn had obtained interim protection from the Hon'ble Supreme Court
   c. the matters are presently pending consideration before the Hon'ble Supreme Court and are listed on 21.05.2026
   d. pursuant to the Notification dated 25.09.2024 and subsequent Government communication dated 28.10.2024, the industrial area in question now falls within the jurisdiction and control of UPSIDA; and
   e. Sahibabad Drain No. 1 is connected to the 74 MLD STP situated at Indirapuram for treatment purposes.

Copy of the letter dated 11.05.2026 issued by the Executive Engineer, Ghaziabad Nagar Nigam is annexed herewith and marked as **Annexure A-5**.

10. That in view of the aforesaid Notification dated 25.09.2024 and consequential Government communication dated 28.10.2024, the responsibility for maintenance and municipal services within the concerned industrial area presently vests with UPSIDA.

11. That the present affidavit is being filed bona fide and in compliance with the directions passed by this Hon'ble Tribunal.

NOTARY NEELAM SHARMA ADVOCATE DELHI REGD NO.: 8227 EXPIRY DATE 01/09/2030 GOVT. OF INDIA

अधिशासी अभियन्ता
DEPONENT
गाजियाबाद नगर निगम

VERIFICATION

21 MAY 2026

Verified at _____________ on this ___ day of __________ 2026 that the contents of the above affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

अधिशासी अभियन्ता
DEPONENT
गाजियाबाद नगर निगम

I identified the deponent who has signed in my presence

NOTARY
NEELAM SHARMA
ADVOCATE
DELHI
REGD. NO.: 8227
EXPIRY DATE
01/09/2030
GOVT. OF INDIA

ATTESTED

NOTARY (Govt. of India)
Neelam Sharma, Advocate
Enrol. No.-D/1281/2001
Ch. No. 165A, Gate No. 11
Patiala House Courts,
New Delhi-110001
(M): 9899408301

21 MAY 2026

ANNEXURE A-1

ITEM NO.34 COURT NO.4 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3639/2023

M/S TATA STEEL LIMITED Appellant(s)

VERSUS

HAZI ARIF & ORS. Respondent(s)

IA No. 100594/2023 - EXEMPTION FROM FILING O.T. , IA No. 102680/2023 - PERMISSION TO FILE ADDITIONAL, DOCUMENTS/FACTS/ANNEXURES, IA No. 100593/2023 - STAY APPLICATION)

Date : 17-05-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Appellant(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Jaideep Gupta, Sr. Adv.
Mr. Siddhant Bhatnagar, Sr. Adv.
Mr Nikhil Rohatgi, Adv.
Mr. Arvind Thapliyal, Adv.
Mr. Akshat Hansaria, Adv.
Mr. Surya Kapoor, Adv.
Ms. Saravna Vasanta, Adv.
Mr. Siddharth Pandey, Adv.
Mr. Tanmay Arora, Adv.
Mr. Kunal Chatterji, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the appellant submits that after passing of the order by the Tribunal dated 13.05.2022, the matter was referred to an Expert Committee who has made its recommendations, reference of which has been made in para no. 8.

Learned counsel, on instructions, submits that the appellant is in agreement to implement in terms of the recommendations made but that has not been looked into by the Tribunal and they are

still being directed to comply the order of the Tribunal dated 13.05.2022 and once the report has been furnished by the experts it has to be given its due weightage which the Tribunal has not looked into.

Issue notice, returnable in four weeks.

Dasti, in addition, is permitted.

In the meanwhile, no coercive action shall be taken against the appellant for non-compliance of the order.

(ASHWANI KUMAR) (VIRENDER SINGH)
ASTT. REGISTRAR-cum-PS BRANCH OFFICER

ITEM NO.15 COURT NO.11 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 25545/2023

(Arising out of impugned final judgment and order dated 10-02-2023 in OA No. 16/2014 passed by the National Green Tribunal)

M/S COUNTRY INN AND SUITES Appellant(s)

VERSUS

HAZI ARIFF & ORS. Respondent(s)

(IA No.149908/2023-CONDONATION OF DELAY IN FILING and IA No.149907/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.149904/2023-STAY APPLICATION)

Date : 18-08-2023 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Appellant(s) Mr. S.B.Upadhyay,Sr.Adv.
Mr. Pawan R Upadhyay, Adv.
Ms. Sharmila Upadhyay, Adv.
Mr. Sarvjit Pratap Singh, Adv.
For M/S. Unuc Legal Llp, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Application for exemption from filing a certified copy of the impugned judgment is allowed.

Delay condoned.

Issue notice.

To be heard along with Civil Appeal No.3639 of 2023.

In the meanwhile, no coercive action shall be taken against the appellant for non-compliance of the order.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

ANNEXURE A-3

क्रम-संख्या—165

रजिस्ट्रेशन नम्बर—एस0एस0पी0/एल0.
डब्लू/एन0पी0—91/2014—16
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग—4, खण्ड (ख)

(परिनियत आदेश)

लखनऊ, बुधवार, 25 सितम्बर, 2024

आश्विन 3, 1946 शक सम्वत्

उत्तर प्रदेश शासन

औद्योगिक विकास अनुभाग—4

संख्या 4675/77-4-24

लखनऊ, 25 सितम्बर, 2024

अधिसूचना

प0आ0—250

चूंकि राज्यपाल ने अधिसूचना संख्या 1418/सतहत्तर—4—2001—267भा—97टी0सी0—1, दिनांक 5 सितम्बर, 2001 द्वारा उत्तर प्रदेश राज्य के कतिपय औद्योगिक क्षेत्रों को "उत्तर प्रदेश राज्य औद्योगिक विकास क्षेत्र" के रूप में घोषित किया है;

अतएव अब, पूर्वोक्त औद्योगिक विकास क्षेत्र के आकार तथा उक्त क्षेत्र में उत्तर प्रदेश राज्य औद्योगिक विकास प्राधिकरण द्वारा प्रदान की जा रही नगरीय सेवाओं तथा ऐसे अन्य कारकों को ध्यान में रखते हुए, भारत का संविधान के अनुच्छेद 243 (थ) के खण्ड (1) के परन्तुक के अधीन शक्तियों का प्रयोग करके राज्यपाल इस अधिसूचना के सरकारी गजट में प्रकाशित किए जाने के दिनांक से "उत्तर प्रदेश राज्य औद्योगिक विकास क्षेत्र" को "औद्योगिक टाउनशिप" के रूप में विनिर्दिष्ट करते हैं।

आज्ञा से,

अनिल कुमार सागर,
प्रमुख सचिव

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of notification no. 4675/LXXVII-4-24, dated September 25, 2024:

No. 4675 /LXXVII–4-24

Dated Lucknow, September 25, 2024

WHEREAS vide notification no. 1418/LXXVII-4-2001-267Bha-97TC-I, dated September 5, 2001 the Governor has declared certain industrial areas of the State of Uttar Pradesh as the "Uttar Pradesh State Industrial Development Area";

NOW, THEREFORE, having regard to the size of the aforesaid industrial development area and the municipal services being provided by the Uttar Pradesh State Industrial Development authroity in the said area and such other factors, the Governor, in exercise of the powers under proviso to clause (1) of Article 243-Q of the constitution of India, is pleased to specify the "Uttar Pradesh State Industrial Development Area"to be an "industrial township" with effect from the date of publication of this notification official *Gazette*.

By order,
ANIL KUMAR SAGAR,
Pramukh Sachiv.

पी0एस0यू0पी0–ए0पी0 272 राजपत्र–25–9–2024–(706)–599 प्रतियां–(कम्प्यूटर / टी0 / ऑफसेट)।
पी0एस0यू0पी0–ए0पी0 3 सा0 औद्योगिक विकास–25–9–2024–(707)–100 प्रतियां–(कम्प्यू0 / टी0 / ऑफसेट)।

272 RPH data 4e audhaik vikas 2024 fold

संख्या-6285/77-4-24(क०सं०-1783838)

प्रेषक

अनिल कुमार सागर,
प्रमुख सचिव,
उत्तर प्रदेश शासन ।

सेवा में,

मुख्य कार्यपालक अधिकारी,
यूपीसीडा,
ए-1/4, लखनपुर, कानपुर।

औद्योगिक विकास अनुभाग-4 लखनऊ: दिनांक 28 अक्टूबर, 2024

विषय- **उत्तर प्रदेश राज्य औद्योगिक विकास प्राधिकरण (यूपीसीडा) द्वारा सृजित औद्योगिक क्षेत्रों के समुचित रख-रखाव एवं म्यूनिसिपल सर्विसेस प्रदान किये जाने हेतु भारतीय संविधान के अनुच्छेद-243(थ) के अन्तर्गत निर्गत अधिसूचना दिनांक 25.09.2024 के संबंध में।**

महोदय,

कृपया उत्तर प्रदेश राज्य औद्योगिक विकास प्राधिकरण (यूपीसीडा) द्वारा सृजित औद्योगिक क्षेत्रों के समुचित रख-रखाव एवं म्यूनिसिपल सर्विसेस प्रदान किये जाने हेतु भारतीय संविधान के अनुच्छेद-243(थ) के अन्तर्गत निर्गत अधिसूचना संख्या- 4675/77-4-24, दिनांक 25.09.2024 (छायाप्रति संलग्न) का कृपया संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा औद्योगिक विकास क्षेत्रों के आकार तथा उक्त क्षेत्रों में उ०प्र० राज्य औद्योगिक विकास प्राधिकरण (यूपीसीडा) द्वारा प्रदान की जा रही नगरीय सेवाओं के संबंध में "उत्तर प्रदेश राज्य औद्योगिक विकास क्षेत्र" को "औद्योगिक टाउनशिप" विनिर्दिष्ट किया गया है।

2. अवगत कराना है कि उक्त अधिसूचना दिनांक 25.09.2024 के प्रकाशित किये जाने के दिनांक से उ०प्र० राज्य औद्योगिक विकास प्राधिकरण के सभी औद्योगिक क्षेत्र, नगर निकाय/जिला पंचायत की परिधि से बाहर हो गये हैं एवं यूपीसीडा द्वारा सभी औद्योगिक क्षेत्रों के आवंटियों से शुल्क आदि लेते हुए स्वयं वित्त पोषण के आधार पर नियमित रूप में रख-रखाव एवं म्यूनिसिपल सर्विसेस प्रदान किया जाना है। अतएव प्रश्नगत अधिसूचना दिनांक 25.09.2024 के संबंध में निम्नानुसार कार्यवाही किये जाने का निर्णय लिया गया है:-

1. अधिसूचना के अनुसार औद्योगिक नगरी/क्षेत्र का नाम तथा उसका सीमा/क्षेत्र व भू-मानचित्र आदि का चिन्हांकन कराते हुए उसका प्रचार-प्रसार सुनिश्चित किया जाए।

2-

2. औद्योगिक क्षेत्रों में सफाई, कूड़ा उठान/निस्तारण, जल निकास, सीवेज निस्तारण, रख-रखाव आदि आधारभूत सुविधाओं की उच्च स्तरीय सुविधा प्रदान किया जाना सुनिश्चित किया जाए।
3. औद्योगिक क्षेत्रों से बाहर नगर विकास विभाग द्वारा सृजित अवसंरचना सुविधाओं का नियमानुसार उपयोग किया जाएगा।
4. यूपीसीडा द्वारा औद्योगिक क्षेत्रों के आवंटियों से नियमानुसार शुल्क आदि लेते हुए स्वयं वित्त पोषण के आधार पर उच्च स्तरीय नियमित रख-रखाव एव म्यूनिसिपल सर्विसेस प्रदान किया जाना सुनिश्चित किया जाए।

3. अतः इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि कृपया उपरोक्त के संबंध में शीर्ष प्राथमिकता के आधार पर कार्यवाही सुनिश्चित करने का कष्ट करें।

<u>संलग्नक-यथोक्त।</u>

भवदीय,
(अनिल कुमार सागर)
प्रमुख सचिव

<u>संख्या- (1)/77-4-24तद्दिनांक।</u>

प्रतिलिपि प्रमुख सचिव, नगर विकास विभाग/पंचायतीराज विभाग, उ०प्र० शासन को इस आशय से प्रेषित कि वह उपरोक्तानुसार सभी नगर निकायों/जिला पंचायतों को अवगत कराने का कष्ट करें।

आज्ञा से,
(अनिल कुमार सागर)
प्रमुख सचिव

ANNEXURE A-5

D:\Nirman Data\Work 2024-25\Daily Latter's.doc

कार्यालयः अधिशासी अभियन्ता, गाजियाबाद नगर निगम।

पत्रांक:.01......./निर्माण/2025-26

ई-मेल: nirmanvibhag01@gmail.com
दिनांक: 11/05/26...

विधि अधीक्षक
गाजियाबाद नगर निगम।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष योजित ओ0ए0 संख्या-16/2014 हाजी आरिफ बनाम उ0प्र0 राज्य व अन्य में वाद का सम्बन्ध साहिबाबाद ड्रेन संख्या-01 को कवर करते हुए एवं औद्योगिक ईकाईयो द्वारा औद्योगिक अपशिष्ठ साहिबाबाद ड्रेन में डाले जाने के सम्बन्ध में है। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा साहिबाबाद ड्रेन-1 को कवर न किये जाने जाने हेतु आदेश पारित किये गय थे, पारित किये गये आदेशो के अनुपालन में गाजियाबाद नगर निगम द्वारा तत्समय कार्यवाही की गयी थी, परन्तु कुछ प्रतिष्ठानों द्वारा जैसे टाटा स्टील एवं कन्ट्रीन द्वारा उक्त आदेश पर रोक लगाये जाने हेतु मा0 उच्च न्यायालय से स्टे प्राप्त कर लिया गया था। उक्त दोनो एस0एल0पी0 भी वर्तमान में मा0 उच्च न्यायालय में विचाराधीन है। यहाँ यह भी अवगत कराना है कि प्रमुख सचिव, उत्तर प्रदेश शासन के कार्यालय पत्र संख्या-6285/77-4-24(क0स0-1783838) औद्योगिक विकास अनुभाग-4 लखनऊ दिनांक 28 अक्टूबर 2024(छायाप्रति संलग्न) के द्वारा समस्त क्षेत्र उत्तर प्रदेश औद्योगिक विकास प्राधिकरण(UPSIDC) को स्थानान्तरित कर दिया गया है तथा वर्तमान में उक्त क्षेत्र उत्तर प्रदेश औद्योगिक विकास प्राधिकरण(UPSIDC) के अधीन है।

संलग्नक : यथोक्त।

अधिशासी अभियन्ता
गाजियाबाद नगर निगम

1(26/27)

<u>अपर नगर आयुक्त महोदय</u>

F/w.w./Y.W/Mahaprabandhak/26-27/Leagel/II.c/S.c

कृपया अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण में ई0ए0संख्या-79/2025 में ओ0ए0संख्या-16/2014 श्री हाजी आरिफ बनाम उ0प्र0सरकार व अन्य में पारित आदेश दिनांक 10.02.2023 में दिये गये निर्देश "Applicant had raised the grievance against the construction in the bed and within the buffer Zone (12 meters from the edge of the drain)of Sahibabad drain No-1. in the Ghaziabad by some of the private respondents and also against the discharge of untreated sewage and waste by Ghaziabad Nagar Nigam in the said drain" पर नगर निगम द्वारा कोई कार्यवाही न किये जाने के कारण पुनः दिनांक 13.02.2026 को सुनवाई में उक्त पर एक सप्ताह के अन्दर आख्या उपलब्ध कराने के निर्देश दिये गये है।

उक्त के सन्दर्भ में अवगत कराना है कि साहिबाबाद ड्रेन नं0-1, जो कि साहिबाबाद औद्योगिक क्षेत्र के अन्तर्गत है तथा दिनांक 25.09.2024 से औद्योगिक क्षेत्रान्तर्गत समस्त संचालन एवं अनुरक्षण कार्य यूपीसीडा के अधिकार क्षेत्रान्तर्गत है। इस हेतु साहिबाबाद औद्योगिक क्षेत्रान्तर्गत उक्त नाले की साफ-सफाई का कार्य यूपीसीडा द्वारा कराया जायेगा।

यहाँ यह भी अवगत कराना है कि साहिबाबाद ड्रेन नं0-1 इन्दिरापुरम स्थित 74 एम0एल0डी0 एस0टी0पी0 पर संयोजित है, जिसको ट्रीट किया जा रहा है।

आख्या सादर सूचनार्थ प्रेषित।

12/05/26

12.5.26

12.05.26
G.M.